## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.2220 TO BE ANSWERED ON 10<sup>th</sup> DECEMBER, 2021

## CLOSURE OF ROADS IN SECUNDERABAD CANTONMENT AREA

## 2220. SHRI ANUMULA REVANTH REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) the details of roads closed by Local Military Authority (LM A) in Secunderabad Cantonment Area in the last five years, year-wise;

(b) whether roads under Secunderabad Cantonment Area are frequently closed by the LMA despite several orders of his Ministry regarding illegal closure of roads by LMA;

(c) if so, the details thereof and the reasons therefor and the action taken by the Government in this regard;

(d) whether the Government has received any representation/complaint regarding such illegal closure of roads in Secunderabad Cantonment Area; and

(e) if so, the details thereof and the action taken by the Government thereon?

## A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT)

(a) DGDE has reported following number of roads fully/ partially closed by Local Military Authority (LMA) during last 5 years:-

Year	No. of public roads on Class 'C' Land	No. of roads on A-1 Land
2016 & 2017	4	10 (Out of these, 5 roads partially closed during night time only)
2018 & 2019	3	2
2020	1	9 (Out of these, 5 roads opened with restrictions)
2021	1	1

....2/-

(b) & (c): No, Sir. After issuance of MoD instructions dated 04.09.2018, no new road has been closed by LMA in contravention of the Government instructions. However, two roads which were closed earlier continue to be closed. It has been reported that as per Order dated 26.09.2014 of Hon'ble High Court of Andhra Pradesh in PIL No. 62 & 82 of 2014 and W.P. No. 5772, 5782 & 11321 of 2014, LMA at Secunderabad can close a road under their management for security reasons. However, the manner of closing any road, if so required, is contained in MoD guidelines of 2018.

(d) & (e): A number of representations against road closure in Secunderabad were considered earlier by the Ministry, and accordingly guidelines on road were issued on 04.09.2018. Few representations continue to be received thereafter, which are dealt on case to case basis.

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